

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 27/2018-Customs (N.T./CAA/DRI)**

New Delhi, dated the 26<sup>th</sup> November, 2018

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby appoints officers mentioned in column (5) of the Table below to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on officers mentioned in column (4) of the said Table in respect of noticees mentioned in column (2) of the said Table for the purpose of adjudication of show cause notices mentioned in column (3) of the said Table, namely:-

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date</b>	<b>Name of Adjudicating Authorities</b>	<b>Common Adjudicating Authority appointed</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
1.	Mohammed Farooque Mohammed Hanif @ Shaikh Farooque, S/o Hanif Mohammed Shaikh, R/o Flat No. 4, 1 <sup>st</sup> Floor, Khambati Building, 256, Nagdevi Street, Masjid (West), Mumbai-400003 and 22 others.	F. No. DRI/MZU/ NS/Int-144/2017 dated 27.07.2018 read with corrigendum dated 17.08.2018. (seizure of exported goods)	Joint/Additional Commissioner of Customs (Drawback) (Nhava Sheva-II), Jawaharlal Nehru Custom House, Raigad.	Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai (For Sl. No. 1 and 2 of the table).
2.	Mohammed Farooque Mohammed Hanif @ Shaikh Farooque, S/o Hanif Mohammed Shaikh, R/o Flat No. 4, 1 <sup>st</sup> Floor,	F. No. DRI/MZU/ NS/Int-144/2017 dated 12.09.2018. (seizure of imported goods)	Commissioner of Customs (Nhava Sheva-I), Mumbai Zone-II, Jawaharlal Nehru Custom House, Raigad.	

	Khambati Building, 256, Nagdevi Street, Masjid (West), Mumbai-400003 and 19 others.		Commissioner of Customs (Export-I), Mumbai Zone-I, New Custom House, Mumbai.	
3.	M/s Terratec India Pvt. Ltd., 402, Ansal Chambers, Bhikaji Cama Place, New Delhi-110066 and Sh. Rajiv Kumar, Director, M/s Terratec India Pvt. Ltd., 402, Ansal Chambers, Bhikaji Cama Place, New Delhi-110066.	F. No. DRI/MZU/ NS/Enq-98/2016 dated 25.10.2018.	Joint/Additional Commissioner of Customs, O/o Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad.  Principal Commissioner/ Commissioner of Customs, Air Cargo Complex (Import), New Custom House, New Delhi.  Joint/Additional Commissioner of Customs, O/o Commissioner of Customs, Inland Container Depot- Patparganj and other ICDs, Delhi.  Joint/Additional Commissioner of Customs, O/o Principal Commissioner of Customs (Import), Inland Container Depot- Tughlakabad, New Delhi.	Principal Commissioner/ Commissioner of Customs, Air Cargo Complex (Import), New Custom House, New Delhi.

[F. No. DRI/HQ-CI/50D/CAA-24/2018-CI]

(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR

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1. Common Adjudicating Authority as per Column (5) of the table for adjudication of the case.
2. Adjudicating authorities as per column (4) of the table
3. Additional Director General, DRI- Mumbai.
4. Notices as per column (2) of the table